

Corporation Limited, on the basis of the lowest rate quoted by the company; and

(b) if so, whether the proposal has since been approved; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): (a) and (b) West Bengal Power Development Corporation Ltd. (WBPDC), a Government of West Bengal Undertaking, is executing the Bakreswar Thermal Power Project (3×210 MW) with financial assistance from the Overseas Economic Cooperation Fund (DECF), Japan. As per the loan agreements, the recommendations for award of contracts for various packages of the project costing more than 500 million Japanese Yen are inter-alia required to be finalised after obtaining the concurrence of the DECF. The recommendations of WBPDC, with respect to the Water intake and plant water system package, are currently under examination in the Government of India before they are forwarded to DECF.

### **Surplus Land under Ceiling Land Laws**

\*366. SHRI NAGENDRA NATH OJHA: Will the Minister of RURAL AREAS AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that the land declared surplus under Land Ceiling Laws as on the 30th November, 1995 has not been distributed as yet; if so, the details in this regard;

(b) the area of surplus land distributed during 1996-97 till date, State-wise; and

(c) what steps are being taken to speed up implementation of Land Ceiling Laws?

THE MINISTER OF RURAL AREAS AND EMPLOYMENT (SHRI K. YERRANNAIDU): (a) No, Sir. On 31st December, 1995 net area of land available for distribution was 8.42 lakh acres. During the period in question, 0.70 lakh acres of land was distributed.

(b) A Statement is laid on the Table of the House. (See below).

(c) The distribution of ceiling surplus lands by the States is being monitored. Conferences of Revenue Secretaries as well as Revenue Ministers are being convened from time to time in which the implementation of land ceiling laws also is reviewed and the measures to speed up the process discussed.

### **Statement**

*Surplus Land Distributed during 1996-97 upto December 1996 with the state-wise break-up*

As per report published by the Ministry of Programme Implementation as a part of monitoring the distribution of ceiling surplus land against point No. 5A of 20 Point Programme of the Government.

S.No.	Name of the State/UT	Area of Surplus land distributed (in acres)
1.	Andhra Pradesh	3968
2.	Assam	451
3.	Bihar	955
4.	Gujarat	988

S.No.	Name of the State/UT	Area of Surplus land distributed (in acres)
5.	Haryana	0
6.	Karnataka	233
7.	Kerala	126
8.	M.P.	2
9.	Maharashtra	421
10.	Orissa	854
11.	Pondicherry	0
12.	Punjab	0
13.	Rajasthan	1744
14.	Tamil Nadu	2605
15.	Tripura	0
16.	U.P.	4008
17.	D&N Haveli	0
Grand Total		16345

#### Pipelines from Moti Khavdi in Gujarat

\*367. SHRI GOPALSINH G. SOLANKI: Will the PRIME MINISTER be pleased to state:

(a) whether Government propose to lay a pipeline between Gandhidham and Kandla Port, and Jamnagar and Rajkot, from Moti Khavdi;

(b) whether Government also propose to tap facilities at Sonahat and Jamnagar;

(c) whether any other pipeline was laid in the Saurashtra region;

(d) if so, the details in this regard; and

(e) the cost of the proposed pipeline to be laid between Moti Khavdi-Jamnagar-Rajkot?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) There are no proposals presently under consideration for laying Pipelines between Gandhidham and Kandla Port and Jamnagar and Rajkot from Moti Khavdi.

(b) Does not arise.

(c) and (d) The following Pipelines

pass through Saurashtra region of Gujarat:

(i) Salaya-Viramgam-Koyali Section of Salaya-Mathura Crude Oil Pipeline was laid in 1978 and is operating in Saurashtra region. The said Pipeline is meeting the crude oil requirement of both Koyali and Mathura Refineries.

(ii) Augmentation of Salaya-Viramgam Section of existing Salaya-Mathura Crude Oil Pipeline to 17.2 MMTPA is under implementation and is nearing completion.

(iii) Further augmentation of Salaya-Viramgam Section and Viramgam-Koyali Section of existing Salaya-Mathura Crude Oil Pipeline to 20 MMTPA is under implementation.

(e) Does not arise, in view of answer to para (a) above.

इंदौर जिले में संसद सदस्य स्थानीय क्षेत्र विकास योजना संबंधी धनराशि का दुरुपयोग

\*368. श्री राधाकिशन मालवीय: क्या योजना और कार्यक्रम कार्यान्वयन मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि संसद सदस्य स्थानीय